



2026:AHC:16809

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 39562 of 2025

Mohd. Israil Alias Ijrail Alias Mohd. Sahiba

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Anand Mohan Pandey, Chandra Mohan
Pandey, Krishan Mohan Pandey

Counsel for Opposite Party(s) : G.A., Munna Babu

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

Heard Shri Anand Mohan Pandey, learned counsel for the applicant, Shri Ajay Kumar Singh, learned AGA for the State, Shri Munna Babu, learned counsel for the first informant and perused the record.

This bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 has been moved on behalf of accused-applicant, Mohd. Israil Alias Ijrail Alias Mohd. Sahiba, seeking enlargement on bail in Case Crime No. 203 of 2025, under Sections 127 (2), 352, 109 (1) of the Bharatiya Nyaya Sanhita, 2023 and Section 3/25 of Arms Act, Police Station Civil Lines, District Prayagraj, during the pendency of the trial before the Court below.

Learned counsel for the applicant argued that the accused-applicant is innocent. He has been falsely implicated in this very case crime number and is languishing in jail since 9.9.2025. Learned counsel for the applicant submits that in the FIR version, there is no allegation against the applicant. Role of firing has been attributed to co-accused Akthar. He has 12 cases of criminal antecedent, which have sufficiently been explained and there is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has been prayed for.

Learned AGA has vehemently opposed the prayer for bail.

Considering all above facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting

evidence, reasonable apprehension of tampering with the witness and prima facie case, but without commenting on merit of case, a case for bail is made out.

Accordingly, the bail application is ***allowed***.

Let the accused-applicant, **Mohd. Israil Alias Ijrail Alias Mohd. Sahiba**, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

1. The applicant will not tamper with the evidence.
2. The applicant will not indulge in any criminal activity.
3. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel his bail.

(Ashutosh Srivastava,J.)

January 22, 2026

Ravi Prakash